

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 350/90  
T. A. No.

199

DATE OF DECISION 29.6.90

Jolly Paul C Applicant (s)

M/s P Jacob Varghese & Advocate for the Applicant (s)  
Benny Thomas Versus

Union of India rep. by the Respondent (s)  
Secretary to the Govt.  
Dept. of Communication, New Delhi  
& another.

Mr V Krishnakumar, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. MY Priolkar, Administrative Member

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

Shri N Dharmadan, Judicial Member.

The applicant in this case approached this Tribunal for a declaration that he is entitled to be considered for selection and appointment as Junior Telecom Officer on the basis of the marks obtained by him in Part-III B.Sc. Degree Examination.

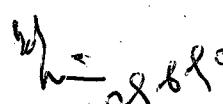
2 The application has been admitted and we have also passed an interim order directing the respondents to consider the applicant also provisionally for the aforesaid post.

3 To-day when the case is taken up for hearing the learned counsel appearing on behalf of the respondents submitted that further steps for selection will be held on 9.7.90 and the applicant's claim for selection would also be considered. The petitioner's counsel <sup>is</sup> ~~is~~ satisfied with the aforesaid statement.

4 Accordingly, we dispose of this application <sup>after recording his statement</sup> and there will be no order as to costs.

5 Copy of this order may be handed over to the counsel on either side.

  
29.6.90  
(N. Dharmadan)  
Judicial Member

  
29.6.90  
(M.Y. Purikar)  
Administrative Member

29.6.90